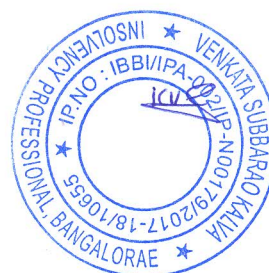


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWE FASHIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SWE FASHIONS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	04/10/2013
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Karnataka
4.	Corporate Identity No/ Limited Liability Identification No. of Corporate Debtor	U17291KA2013PTC071285
5.	Address of the Registered Office and principal office (if any) of Corporate Debtor	Plot No: W-12, & W-13 (P), KIADB Apparel Park, Doddaballapur Industrial Area, Bengaluru Rural - 561203, Karnataka
6.	Insolvency commencement date in respect of Corporate Debtor	23 rd March 2021 (Copy of the order received on 24 th March 2021)
7.	Estimated date of closure of Insolvency Resolution Process	19 th September 2021
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Venkata Subbarao Kalva IBBI/IPA-002/IP-N00179/2017-2018/10655
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	F-204, Sri Sai Priya Residency 13th Cross, Sarakki main road ,J P Nagar ,1st Phase, Bengaluru-560078, Karnataka Email ID: subbaraocs@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	#41/1, 2nd Floor, 11th Cross, 8th Main, Jayanagar 2nd Block ,Bengaluru – 560 011, Karnataka Email ID: swefashionscirp@gmail.com
11.	Last date for submission of claims	06 th April, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA
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Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of a corporate insolvency resolution process of the SWE Fashions Private Limited on 23rd March 2021 (Copy of the order received on 24th March 2021)

The creditors of SWE Fashions Private Limited are hereby called upon to submit their claims with proof on or before 06th April 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24.03.2021
Place: Bengaluru

Venkata Subbarao Kalva
Interim Resolution Professional
IBBI/IPA-002/IP-N00179/2017-2018/10655

